

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 388/TT/2019

- Subject** : Petition for determination of transmission tariff for 2014-19 period of seven transmission lines belonging to MPPTCL conveying electricity as ISTS lines, for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Madhya Pradesh Power Transmission Company Ltd. (MPPTCL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 4 others
- Parties present** : Ms. Poorva Saigal, Advocate, MPPTCL
Ms. Anushree Barddhan, Advocate, MPPTCL
Shri Vincent D'souza, MPPTCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed by MPPTCL for approval of tariff for (i) Sheopur-Khandar 132 kV Line, (ii) Seoni-Pench-1 132 kV line, (iii) Seoni-Pench-2 132 kV line, (iv) Balaghat Dongargarh 132 kV line, (v) Balaghat-Bhanegaon-Dhamda 132 kV line, (vi) Morwa Beena (Rihand) 132 kV line and (vii) Morwa-Anpara 132 kV line for 2014-19 period.

2. Referring to the power flow statement submitted by the Petitioner vide affidavit dated 6.1.2020, the Commission directed the Petitioner to submit the details from where the power is being transferred and the place of destination and the details of any agreement regarding transmission of power through the instant lines with Rajasthan for the 2016-17 and 2017-18 period.

3. The Commission directed the petitioner to submit the following information, on affidavit by 18.3.2020 with an advance copy to the respondents:-

- a) The purpose and need for monitoring the Asset-1 i.e. Sheopur-Khandarpur 132 kV line, Asset-6 i.e. 132 kV Morwa-Beena (Rihand) line and Asset-7 i.e. 132 kV Morwa-Anpara when there is no power flow.



- b) The lines are between two States. Is there any power supply agreement between the two States?
 - c) The lines are between two States and 50% maintained by the Petitioner and 50% by other State. Is there any agreement between the States to maintain these lines and keep at standby in good condition?
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

